

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )  
Appeal No. 209 of 2012**

**Dated : 31<sup>st</sup> January, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**West Central Railway ... Appellant(s)  
Versus  
Madhya Pradesh Electricity Regulatory Commission & Ors.  
...Respondent(s)**

**Counsel for the Appellant(s): Mr. R.V. Sinha  
Mr. A.V. Singh**

**Counsel for the Respondent(s): Mr. C.K. Rai  
Mr. Ravin Dubey for R.1**

**ORDER**

The learned counsel appearing on behalf of the Commission seeks some time for filing the reply. Accordingly, he is directed to file the same on or before 19.02.2013 after serving copy on the other side.

Though service has been effected on all the Respondents, nobody has entered appearance on behalf of other Respondents.

Post the matter on **28.02.2013.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**